

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 316**

IA-1817/2024, IA-4835/2023, IA-1226/2024, IA-6097/2023, IA-5795/2023, IA-3138/2023, IA-3162/2023, IA-2651/2023, IA-2652/2023, IA-2737/2023, IA-2804/2023, IA-2808/2023, IA-2358/2023, IA-1712/2023, IA-190/2023, IA-3645/2023, IA-4952/2022, IA-3937/2023, IA-3938/2023, IA-3958/2023, IA-3891/2023, IA-3905/2023, IA-3907/2023, IA-3962/2023, IA-1899/2023, IA-1922/2023, IA-5633/2023, IA-3778/2023, IA-4995/2023, IA-5141/2023, IA-5142/2023, IA-5179/2023

**In**

**IB-306(ND)/2022**

**IN THE MATTER OF:**

M/s. Paramveer Distributors Private Limited                      .... Petitioner/Applicant  
Vs.  
M/s. Pushpa Builders Limited    .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant                      : Mr. Mohit Chaudhary, Mr. M. K. Pandey, Mr. Prakhar Mittal, Mr. Raghav Dikshit, Mr. Raghav Dixit, Ms. Noopur Dubey, Mr. Aditya Madaan, Mr. Rahul Kapoor, Mr. Amit Mahaliyan, Mr. Harshal Kumar, Ms. Preetam Singh, Mr. Nahush Jain, Mr. Vaibhav Vijayvargiya Advs.  
For the RP                              : Mr. Abhishek Anand, Ms. Shankari Mishra, Ms. Jyoti Khurana Advs.

**ORDER**

**IA-1226/2024**

Ld. Counsel appearing for Applicant seeks permission to withdraw the present application.

IA-1226/2024 **dismissed as withdrawn.**

**IA-1817/2024**

Issue notice to the Resolution Professional.

Mr. Abhishek Anand, Ld. Counsel appearing for Resolution Professional accepts notice and seeks time to file reply.

Service of notice is dispensed with.

Reply affidavit shall be filed within two weeks.

List the matter **on 11.07.2024.**

**IA-4835/2023**

As prayed for by Mr. Abhishek Anand, Ld. Counsel appearing for Resolution Professional, one week further time granted for filing reply affidavit.

List the matter **on 11.07.2024.**

**IA-6097/2023**

None appears despite repeated calls.

IA-6097/2023 **dismissed** for non-prosecution.

**IA-5795/2023**

The amended memo of parties is taken on record.

IA **disposed of.**

**IA-3138/2023**

We have heard the submissions made by Ld. Counsel appearing for parties.

The parties are at liberty to file two page brief note of submission within one week.

List the matter for compliance **on 11.07.2024.**

**IA-3162/2023**

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter **on 11.07.2024.**

**IA-2651/2023 & IA-2652/2023**

Pleadings are complete.

List the matter for arguments **on 11.07.2024.**

**IA-2737/2023**

The 3<sup>rd</sup> Progress Report filed by the RP is taken on record, subject to all just exceptions.

IA **disposed of.**

**IA-2804/2023, IA-2808/2023**

Issue notice to the Resolution Professional.

Mr. Abhishek Anand, Ld. Counsel appearing for Resolution Professional accepts notice and seeks time to file reply.

Service of notice is dispensed with.

Reply affidavit shall be filed within two weeks.

List the matter **on 11.07.2024.**

**IA-2358/2023**

One week time granted for filing rejoinder affidavit.

In the meantime, Respondent shall take steps to bring on record the reply affidavit.

List the matter **on 11.07.2024.**

**IA-1712/2023**

This application has been disposed of vide order dated 29.03.2023 and is wrongly listed today.

The registry is directed not to list this matter again.

**IA-190/2023**

Pleadings are complete.

As prayed for by Ld. Proxy Counsel appearing for Applicant the matter is adjourned for arguments **to 11.07.2024.**

**IA-3645/2023**

This application has become infructuous.

IA-3645/2023 **dismissed** as infructuous.

**IA-4952/2022**

The Resolution Professional is directed to file a fresh list of documents/information required from the Respondents and share the copy with the Ld. Counsel appearing for R1.

List the matter for arguments **on 11.07.2024.**

**IA-3937/2023, IA-3938/2023, IA-3958/2023, IA-3891/2023, IA-3905/2023, IA-3907/2023, IA-3962/2023**

The parties are at liberty to complete the pleadings if not already completed.

List the matter for arguments **on 11.07.2024.**

**IA-1899/2023,**

This application has been filed seeking a direction to the Resolution Professional to consider the claim by condoning the delay in filing the claim.

Mr. Abhishek Anand, Ld. Counsel appearing for Resolution Professional has submitted that in view of the Regulation 13(1)(b)(c) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the Resolution Professional will take appropriate steps for condonation of delay in submissions of the claims.

In view of the said submission, the present application is **disposed of.**

**IA-1922/2023**

This application has been filed seeking a direction to the Resolution Professional to consider the claim by condoning the delay in filing the claim.

Mr. Abhishek Anand, Ld. Counsel appearing for Resolution Professional has submitted that in view of the Regulation 13(1)(b)(c) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 the Resolution Professional will take appropriate steps for condonation of delay in submissions of the claims.

In view of the said submission, the present application is **disposed of.**

**IA-5633/2023, IA-3778/2023, IA-4995/2023, IA-5141/2023, IA-5142/2023, IA-5179/2023**

The parties are at liberty to complete the pleadings if not already completed.

List the matter for arguments **on 11.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**